

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

No.HHC/Admn.3(183)/82-I-

Dated : August 21, 2013

NOTIFICATION

In exercise of the powers vested in him under sub-rule (2) of Rule 3 of the High Court of Himachal Pradesh, Officers and Servants (Premature Retirement) Rules, 1978, read with Rule 48-A of the Central Civil Services (Pension) Rules, 1972, Hon'ble the Chief Justice has been pleased to accept the request of Shri Bhag Chand Sharma, Registrar (Administration)-cum-Principal Private Secretary to Hon'ble the Chief Justice of this Registry for voluntary retirement from service with immediate effect and accordingly he stands retired from service.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

REGISTRAR GENERAL

Endst.No.HHC/Admn.3(183)/82-I-

Dated: 21.8.2013

Copy forwarded to:-

1. The Deputy Registrar-cum-Special Secretary to Hon'ble the Chief Justice;
2. Secretaries to the Hon'ble Judges;
3. All the OSDs/CPC/Additional Registrars;
4. The Accountant General(Audit), H.P., Shimla-3.
5. The Accountant General(A&E),H.P., Shimla-3.
6. All the Deputy Registrars/Assistant Registrars/ Court Masters;
7. All the Section Officers/Private Secretaries/Readers/Chief Librarian/Marriage Counsellor/ Protocol Officer/Public Relations Officer/Superintendents Gr.II/Revisors;
8. The Deputy Registrars (Accounts/GAD/Judges Branch)/Chief Librarian/Section Officer (Computer) of this Registry with a request to issue Demand/No Demand certificate in respect of Shri Bhag Chand Sharma, Registrar (Admn.) and send the same to the Establishment Branch, so that pension case of the Officer could be prepared and sent to the O/O the Deputy Accountant General (A&E) for authorization of pension etc.
9. Shri Bhag Chand Sharma, Registrar (Admn.)-cum-Principal Private Secretary to HCJ of this Registry. He is requested to furnish pension papers duly filled in and signed,(Forms whereof are annexed hereto), to this Registry alongwith three passport size photographs and his specimen signatures in triplicate, so that the pension papers etc., are sent to the Pension authorising Authority, accordingly.
10. The Central Project co-coordinator with a request to upload/update the High Court website in terms of this Notification;
11. The Secretary/Private Secretary/P.As to the Registrar General/ Registrar (Inspection)/Registrar (Vigilance)/OSDs.

(From Sl. No.1 to 3 and 6 to 11, High Court of H.P., Shimla).

REGISTRAR GENERAL